

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-202**  
IB-924/ND/2020

**IN THE MATTER OF:**

M/s Tirupati Wellness LLP

Vs.

QNT Sport India Pvt Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

Order delivered on 22.10.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhay Gupta

For the Respondent :

**ORDER**

Ld. Counsel for the petitioner submitted that the matter has been settled between the parties and the settlement agreement has been filed before the registry yesterday and he needs some time to file the withdrawal application. Prayer is allowed. List the case on **03.11.2020**.

-Sd-

(K.K. VOHRA)  
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)